

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1642**

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)

KIDNAPPING AND MURDER OF MINORS

1642. SHRI GANESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents/cases of kidnapping of minor boys as well as rape and murder of minor girls have increased recently in Madhya Pradesh;

(b) if so, the details along with the details of First Information Report (FIR) and other action taken in this regard, area wise;

(c) whether any mechanism has been set up to provide relief and rehabilitation to the said victims at district and State level;

(d) if so, the details thereof;

(e) whether the Government has held discussions with the States in the matter, if so, the details and the outcome thereof; and

(f) the other steps taken/being taken by the Government to provide adequate and timely relief/rehabilitation to such victims?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): National Crime Records Bureau (NCRB), compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2016. Information on recent incidents/cases of kidnapping of minor boys and rape and murder of minor girls is not available with the NCRB.

(c) to (f): The Ministry of Home Affairs under the 'Central Victim Compensation Fund' (CVCF) scheme; released the financial assistance of Rs. 200 crore, as a component of Nirbhaya Fund, to all States/UTs as one time grant in 2016-17 to support their respective Victim Compensation Scheme. The details of Central Victim Compensation Fund (CVCF) scheme are available in the Ministry of Home Affairs' website www.mha.gov.in.

Further, Hon'ble Supreme Court vide order dated 11.05.2018 in the WP(C) 565/ 2012 - Nipun Saxena Vs. Union of India has directed all States/UTs to provide compensation in terms of "Compensation to Women Victims/Survivors of Sexual Assault/ Other Crimes – 2018".

Accordingly, the scheme has been circulated by the Ministry of Women & Child Development on 18.05.2018 and by the Ministry of Home Affairs on 28.06.2018 to all States/UTs for implementation.

The Ministry of Women & Child Development is also implementing the Child Protection Services scheme in partnership with States/UTs. The scheme has a component of 24x7 Child help line (CHILDLINE 1098) which provides counselling care as well as intervention on the ground, if required. The Ministry also supports 97 Railway Childline presently on major railway platforms.